

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 495 of 2019

IN THE MATTER OF:

Asset Reconstruction Company (I) Ltd. ...Appellant.

Versus

Mohammadiya Educational Society ...Respondent.

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Karan Malhotra, Advocates.

**For Respondent: Mr. Ramji Srinivasan, Sr. Advocate with
Mr. Pawanshree Agarwal and
Ms. Rajshree Chaudhary, Advocates.**

WITH

Company Appeal (AT) (Insolvency) No. 496 of 2019

IN THE MATTER OF:

Asset Reconstruction Company (I) Ltd. ...Appellant.

Versus

Mohammed Vaziruddin Educational Society ...Respondent.

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Karan Malhotra, Advocates.

**For Respondent: Mr. Ramji Srinivasan, Sr. Advocate with
Mr. Pawanshree Agarwal and
Ms. Rajshree Chaudhary, Advocates.**

**ORDER
(Virtual Mode)**

09.04.2021 Arguments of Learned Counsel for Appellant in both these Appeals are heard and concluded.

2. Before the arguments started, the Respondent No. 1 sought time to file Written-Submissions and Ld. Sr. Counsel said that after filing Written-Submissions, he be permitted to address the Tribunal with oral submissions. With this understanding, we have already heard the Learned Counsel for the Appellant.

3. Respondent to file brief Written-Submissions not more than three pages and Copies of Judgments on which Respondent wants to rely on, within a week.

4. The Learned Counsel for the Appellant wants to file Copies of some Judgments and also copy of Reforms Committee Report indicating relevant portion. He may file the same with list, within a week.

List both these Appeals for further arguments as Part-Heard on **06th May, 2021.**

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

Basant B./md